IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 306
27/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer .... Petitioner/Applicant

Vs.

ROC Delhi &Ors. .... Respondent

Order under Section 252(1) & 252(3) Companies Act, 2013

Order delivered on 12.02.2024

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Adv. Puneet Rai, Sr. St. Counsel, Adv. Ashvini Kr., Adv. Rishab Nangia along with Adv. Nikhil jain

For the Respondent :

ORDER

One week further time granted to enable the Income Tax Department Appellant to file assessment order and demand notice.

List the matter on **08.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay-12.02.2024